

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.02**  
**C.P. (IB).No.110/BB/2023**

**IN THE MATTER OF:**

M/s. Jai Corp Ltd. ... Petitioner  
Vs.  
M/s. Sterling Developers Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 26.06.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri C. K. Nandakumar, Sr. Counsel with  
: Ms. Lekha Chandrasekhar  
For the Respondent : Shri Uday Holla, Sr. Counsel with  
Shri Naman Jhabakh

**ORDER**

1. Heard the Ld. Senior Counsels for the Petitioner and the Respondent.
2. Ld. Senior Counsel for the Petitioner has made his submissions regarding the satisfaction of limitation relying on the memo filed by them *vide* Diary No.5016 dated 03.10.2023. However, Ld. Senior Counsel for the Respondent submits that the copy of the same is not served on them. Therefore, Ld. Senior Counsel for the Petitioner is directed to serve a copy on the memo on the Respondent.
3. List the matter for further consideration on **30.07.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma